

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 101
CA(CAA)-118/ND/2020**

IN THE MATTER OF:

**M/s. Outotec India Pvt. Ltd. And
M/s. Metso India Pvt. Ltd.**

...PETITIONER

Section

Under Section 230-232

**Order delivered on 11.12.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Applicant

**:Mr. Dhritiman Bhattacharyya &
Deeti Ojha, Advocates.**

ORDER

This is a scheme of demerger. Heard the submissions made by the Learned Counsel for the Petitioners. The Learned Counsel for the Petitioners is directed to convene the meeting of unsecured creditors complying with all legal formalities as per the provisions of Companies Act, 2013 of both the companies within next two months. Detailed order will follow. Matter is adjourned to 05.02.2021.


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**(V.K. Subburaj)
Member (T)**


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**(P.S.N. Prasad)
Member (J)**